

[Shri Vidya Charan Shukla]

- (iv) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1966, published in Notification No. G.S.R. 17 in Gazette of India dated the 7th January, 1967. [Placed in the Library. See No. LT-134/67.]

12.30 hrs.

**ANNOUNCEMENT RE. PANEL OF CHAIRMEN**

Mr. Speaker: I have to inform the House that under sub-rule (1) of rule 9 of the Rules of Procedure and Conduct of Business in Lok Sabha, I nominate the following Members on the Panel of Chairmen:—

1. Dr. D. S. Raju,
2. Shri P. K. Deo,
3. Shri K. Manoharan
4. Shri C. K. Bhattacharyya,
5. Shri Gurdial Singh Dhillon, and
6. Shri Bal Raj Madhok.

12.30½ hrs.

**COMMITTEE ON PUBLIC UNDERTAKINGS**

Thirty-seventh, Thirty eighth and Thirty-ninth Reports

Secretary: The Chairman, Committee on Public Undertakings presented to the Speaker on the 3rd March, 1967, the following Reports:—

1. Thirty-seventh Report of the Committee on Public Undertakings on the Hindustan Shipyard Ltd.
2. Thirty-Eighth Report of the Committee on Public Undertakings on the Pyrites and Chemicals Development Co. Ltd.
3. Thirty-Ninth Report of the Committee on Public Undertakings on the Bharat Heavy Electricals Ltd.

The Speaker ordered printing, publication and circulation of these Reports under rule 280 of the Rules of Procedure and Conduct of Business.

I lay a copy each of these three Reports on the Table of the House.

12.30½ hrs.

**ANNOUNCEMENT RE. PANEL OF CHAIRMEN—contd.**

Shri Hem Barua (Mangaldai): In the panel of names you have announced, is there a Lady Member?

Mr. Speaker: Unfortunately no.

Shri S. M. Banerjee (Kanpur): There should be one.

Mr. Speaker: Next time I announce it we will have a lady Member also.

Shrimati Tarkeshwari Sinha (Barh): Add him. It will compensate for everything.

12.30½ hrs.

**PERSONAL EXPLANATION BY MEMBER**

(Shri Masani)

Shri M. R. Masani (Rajkot) Mr. Speaker, Sir, I was sorry to learn that yesterday, after I and other members of the Opposition had left the House during the election of the Deputy Speaker, the Prime Minister chose in our absence to say certain things which are at variance with the truth. Since she has misquoted what I had said to her when I saw her at 11 A.M. on the 27th March, with a view to creating prejudice against me, I wish to state the correct facts by way of personal explanation.

The Prime Minister has quoted me as saying that "he admitted to me that there were three groups, large groups with large numbers involved, within the Opposition who did not support their nomination. But he said you should not bother about these people". I am sorry to have to say that I did not say anything of the kind.

When I saw the Prime Minister at 11 A.M. on the 27th, I went specifically to plead with her not to make any nomination from among the Congress Party. I told her that I was authorised to negotiate this matter on behalf of all seven Opposition parties. When she mentioned that several people had been to her to say that they did not accept Mr. Kunte, I asked her to tell me who those people were. She said she was not at liberty to mention their names as they did not wish their names to be mentioned. I told her that this was very strange and requested her not to take any notice of such unauthorised persons. I assured her that Opposition unity was there and would, in any event be re-established completely by the time we met her at 5 P.M. that afternoon.

I am sorry that the Prime Minister also told the House that "the position last night was not at all clear" after all of us including Mr. Gopalan and Mr. Ananda Nambiar of the Left Communist Party, had specifically told her at meeting with her at her initiative at 5 P.M. that afternoon that the Opposition was completely united behind Mr. Kunte.

12.33 hrs.

**ARMED FORCES (SPECIAL POWERS) CONTINUANCE BILL**

Mr. Speaker: Shri Chaglia.

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subbhag Singh): On behalf of Shri M. C. Chaglia, I beg to move:

"That the Bill to continue the

Armed Forces (Special Powers) Regulation, 1958, for a further period, be taken into consideration".

डा० राम मनोहर लोहिया (कन्नौज) : संसद और सेना को एक किये दे रहे हो ।

Mr. Speaker: Motion moved:

"That the Bill to continue the Armed Forces (Special Powers) Regulation, 1958, for a further period, be taken into consideration".

श्री मधु लिवये (मुंगेर) : अध्यक्ष महोदय, मेरा सुझाव है कि इस विधेयक को बाद में लिखा जाये और बाघ को बहस को पहले खत्म किया जाये ।

Mr. Speaker: We have one hour for this. Later we shall continue with the discussion on the Food situation.

श्री अटल बिहारी वाजपेयी (बलरामपुर) : अध्यक्ष महोदय, कौन से मंत्री यह विधेयक पेश कर रहे हैं ? वह मंत्री कहां हैं ?

डा० राम सुब्रह्म सिंह : मैं श्री चागला की तरफ से यह बिल पेश कर रहा हूँ ।

श्री अटल बिहारी वाजपेयी : क्या श्री चागला ने इससे प्रतिज्ञा किया है कि वह उनको तरफ से यह विधेयक पेश करें या वह अगने तरफ से पेश कर रहे हैं ?

डा० राम सुब्रह्म सिंह : कोई भी मंत्री पेश कर सकता है ।

Shri Ganesh Ghosh (Calcutta South): I want to speak on this.

Mr. Speaker: Shri Indrajit Gupta.

Shri Indrajit Gupta (Alipore): I would request you to send for the Minister. Otherwise, there is no point in speaking.